

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 08

C.P. (IB)/2533(MB)2019

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **09.05.2024**

NAME OF THE PARTIES : **L And T Infrastructure Engineering**
Limited

Vs

Soma Enterprise Limited

For OC : Adv. Sumit

For CD : Adv. Ashish Pyasi a/w Adv. Anjali, Adv. Aditya Krishnan & Adv.
Adv. Jinal Sethia

Section 9 of IBC

ORDER

1. On the last date of listing i.e., on 24.04.2024 Counsel for CD had tendered copy of Memorandum of full and final settlement and copy of receipt of payment to the OC.
2. Counsel for OC submits that he has received instructions from his client to withdraw the main C.P., as the matter is fully and finally settled.
3. On the basis of submissions by both the Counsel for OC and CD and taking the copy of Memorandum of full and final settlement and the demand draft dated 23.02.2024, and also the receipt of payment, we allow the C.P is to be withdrawn. In view of the above, **the main C.P. is disposed of as withdrawn.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)